

12:17 hrs.

**RE: MOTIONS FOR ADJOURNMENT
(QUESTIONS AND PROCEDURE)**

Mr. Speaker: I have received notices of several adjournment motions. The first one is by Shri Nath Pai about "failure of the Government, Home or Defence, to prevent the illegal landing of a foreign aircraft at Murud in Ratnagiri". I see from the agenda that a statement is going to be made today. I will hold it over till that statement is made.

Then, there are other adjournment motions saying "immediate need to discuss the failure of the Government to bring down the prices". There are some others also saying: "scarcity of food", "failure of the Government to give an ultimatum" etc. Information has been given to some of the hon. Members as to why they have not been allowed. But I will keep them here and just see first the fate of the No-confidence Motion and then decide whether any of these can be admitted in spite of that, because if that motion is admitted that will provide opportunity for all kinds of failures to be discussed. Therefore, let us see if that is admitted and in what form it is admitted. Then we can take up these motions.

श्री जगदेव सिंह सिद्धान्ती (अज्जर) : मैं बाड़ के बारे में कहना चाहता हूँ कि पारा इलाका डूबने लगा है। मैंने इसके बारे में स्वयं प्रस्ताव रखा था।

अध्यक्ष महोदय : वह भी प्रायेण। प्राप को इतना दी ...

श्री जगदेव सिंह सिद्धान्ती : अध्यक्ष महोदय, मैंने स्वयं प्रस्ताव दिया था ...

अध्यक्ष महोदय : इतना गुस्सा करने से तो कोई फायदा नहीं है।

श्री जगदेव सिंह सिद्धान्ती : वहाँ का सब इलाका डूब गया और हम गुस्सा भी न करें। तब मर गये, गांव बह गये, पानी भरा हुआ डांसा बांध के जरिये प्राप दिल्ली की

रखा कर रहे हैं और वहाँ सारा गांव डूब गया। इस के ऊपर जरूर चर्चा होनी चाहिये।

अध्यक्ष महोदय : प्राप बैठ जाइये।

श्री बापड़ी (हिसार) : बात तो ठीक है, अध्यक्ष महोदय, लेकिन नुकसान बहुत हो रहा है।

अध्यक्ष महोदय : बेशक नुकसान हो रहा है। यह तो मैं भी कह रहा हूँ कि इस को किसी न किसी सफल में जरूर लाया जाये। (Interruptions) अब प्राप बैठ जाइये। मैं बोल रहा हूँ तो क्या प्राप उस के साथ साथ बोलेंगे? मैं समझता हूँ कि यह मानना बहुत जरूरी है, प्लंब का मामला, मवेशियों के बारे का मामला, बुराक का यह मामला। मैं प्राप से बिल्कुल इत्फाक करता हूँ और सब कुछ यहाँ प्रायेण। मैं यह देखना चाहता हूँ कि कौन कौन से सुझाव यहाँ दिये जाते हैं। उस के बाद मैं देखूंगा कि उन में से कोई ऐडमिट हो सकता है या नहीं।

Shri H. N. Mukerjee (Calcutta Central): Could I make a submission? My submission is that—of course, you are entitled to wait and find out the fate of the no-confidence motion—there are certain matters which are quite irrespective of the kind of thing which is likely to be said in regard to the no-confidence motion, matters which relate to the day to day performance of duties, and in regard to them the Government appears to have failed rather seriously and having met after a very long recess many things have accumulated, for instance, the application of the Defence of India Rules for detention in Kerala. There are many such things and so my submission would be that you should keep them pending so that if you think it necessary we might bring them up later.

Shri S. M. Banerjee (Kanpur): I would only submit that I gave a calling attention notice regarding the serious situation that has arisen as a result of a recent decision of an election tribunal in Uttar Pradesh. My only submission is that the Law Minister should make a statement because the confidence of the people in the democracy has been shaken not only in Uttar Pradesh but in the whole country.

Shri Nambiar (Tiruchirapalli): We have tabled an adjournment motion regarding the mass arrest of 411 workers in Andaman Islands. Apart from the promulgation of section 144, several arrests under the Defence of India Rules have been made.

Mr. Speaker: I might make it clear that I said that I have to see in what form, if at all, that motion of no-confidence is admitted. That has to be seen. After that, I will see if it is proper to take up any of these adjournment motions or other motions. I am told that there are some matters that are independent of them. Then, certainly, I will allow opportunities to Members to raise them, if they are independent. But the members must note that if there is an opportunity to raise a discussion and they do not utilize it, they would not be entitled to raise it again. If this motion of no-confidence is admitted in general terms, members are afforded an opportunity and they can discuss everything under that; every failure can be discussed in that motion. If after that discussion a reply is not received in proper form or it has not attended to all the objections that are here taken, certainly I can again consider if something else also should be allowed. Now Shri Chatterjee.

Shri A. K. Gopalan: (Kasergod): Sir, may I make a submission?

Mr. Speaker: I have called Shri Chatterjee.

श्री बागड़ी : अध्यक्ष महोदय . . .

अध्यक्ष महोदय : मैंने श्री मिस्टर चटर्जी को बुलाया है ।

श्री बागड़ी : मेरी एक बात सुन लीजिए ।

अध्यक्ष महोदय : मैं श्री घापकी बात नहीं सुनूंगा । मैंने मिस्टर चटर्जी को बुलाया है ।

श्री ब.गर्गा : मैं ध्यान आकर्षण प्रश्नों के बारे में कुछ कहना चाहता हूँ . . .

अध्यक्ष महोदय : मैंने पहले चटर्जी साहब को बुलाया है । यह नहीं हो सकता कि जब कोई बातें खड़ा होकर बोलने लगे ।

Shri N. C. Chatterjee (Burdwan): Mr. Speaker, Sir, under rule 198, "after questions and before the list of business for the day is entered upon" is taken up, we have got to ask for leave to move the motion for no-confidence in the Council of Ministers. Sir, we have tabled a number of motions but you will find that we have submitted that this no-confidence motion dated. . . .

Mr. Speaker: May I submit one thing at this stage? Under Direction No. 2, the order in which a motion of no-confidence has to be taken, it comes much later. Therefore, I will give him that opportunity when I come to that. Now, what does Shri Bagri want to say?

श्री बागड़ी : अध्यक्ष महोदय, मैं यह प्रश्न करना चाहता था कि ध्यान आकर्षण प्रश्नों में से कुछ के बारे में तो घापके कर्मचारियों ने इतना दे दी कि वह नामंजूर हो गए । लेकिन बाकी के बारे में नहीं बतलाया कि वह मंजूर हुए या नामंजूर हुए । उन में मेरा एक सवाल इस बारे में भी है कि गांधी जी जहाँ शहीद हुए उस बिड़ला भवन को, जिसकी कीमत सिर्फ चार लाख है, क्यों कीमी यादगार नहीं बनाया गया, जब कि श्री जवाहरलाल के निवास स्थान को, जिसकी कीमत चार करोड़ है, क्यों कीमी यादगार बनाने का फैसला कर लिया गया जब कि श्री जवाहरलाल नेहरू अपनी मौत मरे थे . . .

अध्यक्ष महोदय : फिर आप बहस करने लगे जो कि बेजा है। जिन के बावत आपको इतना नहीं मिली है उनका फंसला अभी नहीं हुआ होगा, वे पेंडिंग हैं। अगर मैं उनको एडमिट कर लूंगा तो आपको इतना करवा दूंगा और अगर मजबूरी से एडमिट न कर सका तो भी आपको इतना दिला दूंगा।

Now, papers to be laid on the Table

Shri N. C. Chatterjee: Sir, my 'No-confidence' Motion . . .

Mr. Speaker: This is not considered to be regular business. I will come to that. I have told Shri Chatterjee.

12.25 hrs.

PAPERS LAID ON THE TABLE

REPORT ON WORKING OF DEPOSIT INSURANCE SCHEME; NOTIFICATION UNDER PUBLIC DEBT (ANNUITY CERTIFICATES) AMENDMENT RULES; AND FINANCE ACCOUNTS OF CENTRAL GOVERNMENT

The Minister of Planning (Shri B. E. Bhagat): Sir, on behalf of Shri T. T. Krishnamachari, I beg:

(1) to re-lay on the Table a copy of Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1963 along with the Annual Accounts and the Audit Report thereon, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library. See No. LT-2758/64].

(2) to lay on the Table a copy each of the following papers:—

- (i) The Public Debt (Annuity Certificates) Amendment Rules, 1964 published in Notification No. G.S.R. 980 dated the 11th July, 1964, under sub-section (3) of section 28 of Public Debt Act, 1944. [Placed in Library, See No. LT-2956/64].

- (ii) Finance Accounts of the Central Government for the year 1962-63. [Placed in Library, See No. LT-2957/64].

ANNUAL REPORT OF REGISTRAR OF NEWSPAPERS

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): Sir, I beg to lay on the Table a copy of Annual Report of the Registrar of Newspapers for India, 1964 (Part I). [Placed in Library, See No. LT-2958/64].

NOTIFICATION UNDER NAVY (PENSION) REGULATIONS

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): Sir, on behalf of Shri Y. D. Chavan, I beg to re-lay on the Table a copy of the Navy (Pension) Regulations, 1964, published in Notification No. S.R.O. 74 dated the 7th March, 1964, under section 185 of the Navy Act, 1957. [Placed in Library, See No. LT-2696/64].

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

The Minister of Steel and Mines (Shri N. Sanjiva Reddy): I beg to re-lay on the Table a copy each of the following Notifications under sub-section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (i) The Minerals Conservation and Development (First Amendment) Rules, 1964, published in Notification No. G.S.R. 444, dated the 14th March, 1964. [Placed in Library, See No. LT-2877/64].
- (ii) S.O. No. 841, dated the 14th March, 1964. [Placed in Library, See No. LT-2822/64].
- (iii) G.S.R. No. 730 dated the 9th May, 1964, containing Corrigendum to Notification No.